

## ACT NO. XI OF 1912.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

[Received the assent of the Governor General on the 18th  
September, 1912.]

An Act to amend the Local Authorities  
(Emergency) Loans Act, 1897.

XII of 1897. **W**HEREBAS it is expedient to amend the Local Authorities (Emergency) Loans Act, 1897; It is hereby enacted as follows :—

1. This Act may be called the Local Authorities (Emergency) Loans (Amendment) Act, 1912. Short title.

XII of 1897. 2. In section 2, sub-section (1), of the Local Authorities (Emergency) Loans Act, 1897, for the words "Governor General in Council", the words "Local Government" shall be substituted. Amendment of section 2, sub-section (1), Act XII, 1897.

3. (1) In section 3, sub-section (1), of the said Act, for the words "terms and conditions as the Governor General in Council may think fit to impose", the following words shall be substituted, namely :— Amendment of section 3, Act XII, 1897.

"general or special orders as the Governor General in Council may make in this behalf."

(2) In sub-section (2) of the same section, for the words "the Governor General in Council may by general or special order," the following words shall be substituted, namely :—

"such general or special orders may".

4. The following proviso shall be added to section 4 of the said Act :— Addition of proviso to section 4, Act XII, 1897.

XI of 1879. "Provided that nothing in section 7 of the Local Authorities Loan Act, 1879, shall be deemed to require the sanction of the Governor General in Council to any loan under this Act."